CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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Contempt Petition No. 60/158/2018 in ORIGINAL APPLICATION NO. 060/504/2016

Chandigarh, this the 27th day of May, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Pallav Kumar son of Sh. Raj Kumar, aged 26 years, r/o C-88, Brijesh Nagar, Saharanpur (U.P.) 247001.

....Petitioner

(By Advocate: Shri K.B. Sharma)

VERSUS

- 1. Sh. Vishwesh Chaube, General Manager, Northern Railway, Baroda House, New Delhi 110011.
- Sh. K.P. Vishavnathan, Chairman, Railway Recruitment Board, Jammu-Srinagar, Railway Colony (West), Jammu 180 012.

....RESPONDENTS

(By Advocate: Shri Lakhinder Bir Singh)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. Lakhinder Bir Sigh, learned counsel appearing on behalf of respondents submits that against the order dated 30.5.2018 of this Tribunal, the respondents have filed CWP No.32999 of 2018, in which notice was issued on 17.12.2018 on stay as well. Now the case is listed on 14.10.2019. The learned counsel for respondents submits that the matter is pending adjudication before the Hon'ble High Court, therefore, further proceedings may be closed with

liberty to the petitioner to get it revived, if need arises, after the decision in the said CWP.

- 2. Learned counsel for petitioner did not oppose the prayer, however, he prays that the liberty be granted to the petitioner to get it revived, after the decision of the above pending CWP.
- 3. In view of the above, the further proceeding in the C.P. is closed. Notice issued to respondents is discharged. However, the petitioner would be at liberty to get it revive, if need arises, after the decision in the pending CWP.

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(SANJEEV KAUSHIK) MEMBER (J)

Dated: 27.05.2019

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